

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

DFR No. 742 of 2013

Dated : 6th May, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Arun Kumar Datta ... **Appellant(s)**
in person

Versus

Delhi Electricity Regulatory Commission & Anr. ... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Arun Kumar Datta

ORDER

We still entertain a doubt with regard to the maintainability of the Appeal without filing an Application for condonation of delay. We also find that no proper reasons are given in the Petition seeking for the waiver of the Court fee under Rule 55 (3) of the Act.

Therefore, we deem it appropriate to appoint Amicus Curiae to give legal assistance in the matter. Accordingly, we appoint Mr. Anand K. Ganesan and Ms. Swapna Seshadri as Amicus Curiae.

Post the matter on **14.05.2013.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vt